

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2732

ANSWERED ON:05.08.2015

Real Estate Fraud

Solanki Dr. Kirit Premjibhai

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of cases registered against the builders, developers and housing societies for fraud during the last three years, State and year-wise;

(b) the time by which the Real Estate (Regulation and Development) Bill, 2013 will become an Act; and

(c) whether all concerns of buyers have been addressed in this Bill and if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI BABUL SUPRIYO)

(a): 'Land' and 'Colonisation' are State subjects and therefore, it is for the States to maintain the details of the cases registered against the builders, developers and housing societies for fraud.

(b): The Real Estate (Regulation and Development) Bill was referred by Rajya Sabha to Select Committee on 06th May, 2015 which has submitted its report in the Parliament on 30.07.2015.

(c): Yes Madam, the Real Estate (Regulation and Development) Bill, 2013 addresses the concerns of the buyer through disclosures which brings accountability and transparency in the sector for improving governance, for protecting consumer interest and towards speedy adjudication of disputes.
